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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010712292025**

\+ CS(COMM) 1006/2025 & I.A. 23756/2025

NAYARA ENERGY LIMITED .....Plaintiff

Through: Mr. Adarsh Ramanujan and Mr. Anvkrit Gupta and Mr. Dev Singh, Advocates.

versus

SAP INDIA PRIVATE LIMITED & ANR. .....Defendants

Through: Mr. Susmit Pushkar, Mr. Anchit Oswal and Mr. Gaurav Sharma, Advocates for D-1.

CORAM:
HON'BLE MR. JUSTICE MANOJ JAIN

O R D E R

% 30.09.2026

I.A. 8343/2026 (filed by plaintiff under Order XI Rule 1(5) and Section 151 CPC) & I.A. 10493/2026 (filed by defendant No.1 under Order XI Rule 1(10) and Section 151 CPC)

1. Learned counsel for the defendants, without prejudice to his rights and contentions, submits that he would have no objection if the documents as per I.A. No.8343/2026 are permitted to be taken on record.

2. Learned counsel for defendants also submits that while filing replication, the plaintiff has come up with certain new averments for the first time. He, therefore, seeks permission to file a sur-replication. Defendants are at liberty to file appropriate application in this regard.

3. Learned counsel for the plaintiff has also no objection if the additional documents proposed to be placed on record, as per I.A. No. 10493/2026 are

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taken on record.

4. Keeping in mind the stand taken in the pleadings, the nature of the documents and the abovesaid concession, both the applications are allowed and the documents, as prayed respectively, are permitted to be taken on record.

5. Applications stand disposed of.

CS(COMM) 1006/2025

6. Since the additional documents have now been permitted to be taken on record, the concerned parties would be at liberty to file further affidavit with respect to admission/denial of such documents.

7. Let the same be filed within two weeks.

8. Let the matter be placed before the learned Joint Registrar (Judicial) on 18.11.2026 for completion of pleadings.

MANOJ JAIN, J

SEPTEMBER 30, 2026/ss/js

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